- (c) The staff working in the catering establishments comprising the above seven units form a separate cadre and seniority unit and they are transferred within these units. The officers are transferred over Zonal Railways.
  - (d) Yes, Sir.
- (e) Rotation of officers and staff is subject to administrative exigencies.

### Problems of Brackish Water Prawn Culture in Orissa

2080. SHRI RAHASBIHARI BARIK: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Government are aware of the problems of brackish water prawn culture in Orissa; and
- (b) if so, the details of the steps taken to identify and resolve those problems?

THE MINISTER OF AGRICULTURE (SHRI CHATURANAN MISH-RA): (a) and (b) Apprehensions have been vioced in some quarters about the. possible adverse impact of prawn culture in the Coastal areas including Orissa. To ensure sustainable and eco-friendly development of brackish water prawn/ shrimp farming, the Government of India have issued Guidelines to all the maritime States including Orissa which among others stipulate that:—

- (i) all prawn/shrimp culture units with 10 ha or more water spread area should obtain clearance from the environmental angle, of the State Pollution Control Board (SPCB) before commencement of aquafarming. In addition all farms established under export oriented Unit/Joint Venture will also be required to obtain such clearances from the SPCBs.
- (ii) the units with a net water area of 40 ha or more shall incorporate an environment Monitoring and Management Plan (EMMP) which inter-alia includes treatment of waste water before discharging into the adjoining

- land/water ways; prevention of conversion fo agriculture land, ecologically fragile mangrove areas and other ecosystems into shrimp farms; prevention of leaching of saline water into adjoining aquaculture/ground water/drinking water sources, etc.,
- (iii) the unit has to abide by the relevant rules and regulations notified by the Ministry of Environment & Forests, on water pollution, coastan regulation zone, etc.

# Rail accidents and Compensation to victims

2081. SHRI P. VEDPRAKASH GOYAL: Will the Minister of RAIL-WAYS pleased to state:

- (a) the number of rail accidents that took place in the country from 1st January to 30th June, 1996;
- (b) the manner in which the same compares with rail accidents during corresponding period in 1994 and 1995;
- (c) whether the near relatives of persons killed and the persons injured in these accidents have been paid the amount of compensation;
  - (d) if so, the details thereof; and
- (c) if not, the steps proposed to be taken to expedite the payment of compensation to them?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) and (b) In formation is as under-Period Number of accidents 01.01.% -30.06.96 223 01.01.95 -30.06.95 206 01.01.94-30.06.94 243

(c) to (e) No compensation has been paid to the dependents of dead and injured passengers for the accidents occurred from 1st January to 30th June, 1996. Compensation will be paid soon

after the claims are decreed by Railway Claims Tribunal.

## Closure of Industrial Units for violating environmental norms

2082. SHRI KRISHNA KUMAR BIR-LA: Will the Minister of ENVIRON-MENT AND FORESTS be pleased to state:

- (a) the number of the industrial units in the country which were issued notices for closure for violating the environmental protection norms since the beginning of 1996;
- (b) in how many cases the emission of pollutants by the industrial units other than those who have been served with order for closure, has been evaluated and what is the outcome thereof; and
- (c) the manner in which Government propose to deal with the defaulting units?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND NARAIN **FORESTS** (CAPT. JAI PRASHAD NISHAD): (a) to (c) The Central Pollution Control Board has identified 1SS1 highly polluting industries falling in the large and medium sectors in the country. Out of 1551 units 111 are closed, 1237 are having adequate facilities to comply with he standards and 203 are not complying with the prescribed standards. Among the defaulting units, 95 units have been served show cause notices. The Central Pollution Control Board and the Government are reviewing the status of the remaining units for appropriate action in the matter.

#### Fire Safety in the forests of Garwal

2083. SHRI RAJ NATH SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) in what manner the UNDP assisted pilot project Modern Fire Control Method to save forests from fire has been implemented in the forest of Garwal mountains during the last one year;
- (b) what has been the results achieved; and
  - (c) the proposed plans for 1996-97?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIROMENT AND FORESTS (CAPT. JAI NARAIN PRASAD NISHAD): (a) During the last one year no such UNDP assisted project was implemented in the forests of Garwal mountains.

- (b) Question does not arise.
- (c) Financial assistance is being provided to State Government of Uttar Pradesh under the ongoing scheme Modem Forest Fire Control Methods.

### रेलवे भूपि का अतिक्रमण

2084. **श्री अजीत जोगी: क्या रेल मंत्री यह बताने** की कृपा करेंगे कि:

- (क) रेलवे भूमि के अतिक्रमण और अवैध कव्ये का अनुमानित क्षेत्र, प्रभाग-वार और संभाग-वार कितना है;
- (ख) उस भूमि को खाली कराने तथा उसका उपनोग करने हेतु क्या कदम उठाए गए हैं अथवा उठाए जाने का विचार हैं: और
- (ग) रेलचे के प्रस कितनी भूमि संभाग-वार बेकार पड़ी है तथा उसमें से कितनी भूमि को वाणिज्यक अथवा अन्या उपयोग में लाने का विचार है?